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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. No. 260/00622 OF 2014
Cuttack, this the 14th day of August, 2014

CORAM
HON'BLE MR. R.C. MISRA, MEMBER (Admn.)
.....

Chaitanya Rout,
Aged about 63 years,
Son of Late Dali Rout,
Retired Cabin Master, under SMR,
East Coast Railway, Bhadrak,
Permanent resident of
Vill.- Bhatia, PO- Baral Pokhari,
PS/ Dist- Bhadrak, Odisha.

.....Applicant

Advocate(s)... M/s. N.R. Routray, Smt. J. Pradhan, T.K. Choudhury, S.K. Mohanty

VERSUS

Union of India represented through

1. The General Manager,
East Coast Railway, E.Co.R.Sadan,
Chandrasekharpur, Bhubaneswar,
Dist-Khurda.
2. Sr. Divisional Operating Manager,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
3. Sr. Divisional Personnel Officer,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.
4. Sr. Divisional Financial Manager,
East Coast Railway, Khurda Road Division,
At/PO- Jatni, Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath



O R D E R (ORAL)

R.C.MISRA, MEMBER (ADMN.):

Heard Sri N.R.Routray, Ld. Counsel for the applicant, and Sri T.Rath, Ld. Standing Counsel for the Railways.

2. It is the case of the applicant that he was initially appointed as Box Boy on 1.8.1986 and was later on promoted as Token Porter in the year 1987. He was further promoted to Leaver Man in the year 1997 and then he was further promoted to LMA in the year 1998 and again promoted to the post of Switch Man/Cabin Master in the year 1998 and, thereafter, he retired from service on 31.07.2011 after rendering qualifying service of 24 years and 11 months and 24 days. The grievance of the applicant is that as per the MACP Scheme, on completion of 10 years in the second promotional grade he is entitled to 3rd Financial upgradation w.e.f. 1.9.2008 raising his Grade Pay to 2800/-.

3. Making this prayer, he has made a representation to the Sr. Divisional Personnel officer (Resp. No.3) on 7.1.2014 which is annexed as Annexure-A/4 of this O.A. It is his submission that this representation is pending with the concerned authority for consideration so far. Since the applicant has already retired and his representation for grant of 3rd MACP is pending with the authority, without going into the merit of this case, I would direct Respondent No. 3 i.e. Sr. Divisional Personnel Officer, to give consideration to this representation if it is pending at his level and pass appropriate orders within a period of two months from the date of receipt of this order. It is however, made clear that if the applicant is found eligible for



grant of 3rd MACP, the same be settled within a period of two months from the date of disposal of the representation.

4. With the above observation and direction this O.A. disposed of at the stage of admission. No costs.

5. As agreed to by Ld. Counsel for both the sides, copy of this order, along with paper book, be sent to Respondent Nos. 2, 3 and 4 at the cost of the applicant. Sri Routray undertakes to file the postal requisites for the purpose by 18.08.2014.

6. Free copies of this order be made over to the Ld .Counsel for both the sides.


(R.C.MISRA)
MEMBER(Admn.)